

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VINTAGE COMTRADE PRIVATE LIMITED (IN LIQUIDATION)

Sl.No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Vintage Comtrade Private Limited
2.	Date of Incorporation of Corporate Debtor	06th December,1996
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Mumbai under the Companies Act, 1956
4.	Corporate identity number/Limited liability identity number of Corporate Debtor	U74999MH1996PTC104343
5.	Address of the Registered Office and Principal Office (if any) of the Corporate Debtor	12 3rd Floor, 10/12 Narayan Niwas, Jambhwaladi 3rd Floor, Kalbadevi Mumbai City MH 400002 IN
6.	Date of closure of Insolvency Resolution Process	06.12.2023
7.	Liquidation commencement date of Corporate Debtor	06.12.2023 (Certified Order received on 18.01.2024)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Gomti Ramchandra Choudhary Reg. No - IBBI/IPA-001/IP-P-02625/2022-2023/14275
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: 9-B, Vardaan Complex, Near Vimal House, Lakhnudi Circle, Navrangpura, Ahmedabad - 380014 Email id: cagomtrc@choudhary@gmail.com
10.	Address and E-mail to be used for correspondence with the Liquidator	Address: As stated in Sr. No. 9 above E-mail id: cirp.vintage@gmail.com
11.	Last date for submission of claims	17.02.2024

Notice is hereby given that the Hon'ble National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of the **Vintage Comtrade Private Limited** on 06.12.2023 (Certified Order received on 18.01.2024)

The stakeholders of **Vintage Comtrade Private Limited (In Liquidation)** are hereby called upon to submit a proof of their claims, on or before 17.02.2024, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Ahmedabad

Date: 21.01.2024

Gomti Ramchandra Choudhary
Liquidator of Vintage Comtrade Private Limited
Reg. No. IBBI/IPA-001/IP-P-02625/2022-2023/14275
Validity of AFA till 01.03.2024

	RBL BANK apna ka bank	RBL BANK LTD. REGISTERED OFFICE: 1st Lane, Shahupuri, Kolhapur-416001 National Office: 9th Floor, Techniplex, Off Veer Savarkar Flyover, Goregaon (West) Mumbai - 400062.
POSSESSION NOTICE		
(For Immovable Property) Rule 8(i)		
Whereas, the undersigned being the Authorized Officer of RBL BANK LTD. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13 (12) read with Rule 8 & 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 24/01/2022 in respect of Loan A/c Nos. 809002811658, 809002004784 and 809002069530 & calling upon the borrower/s M/s. Arun Traders, through its proprietor Mr. Narayanaswamy Vishwanath Narayan (Applicant), Mr. Narayanaswamy Vishwanath Narayan (Co-Applicant & Mortgagor), Mrs. Saraswathi Narayanaswamy Narayan (Co-Applicant & Mortgagor) and Mr. Arun Narayanaswamy Narayan (Co-Applicant) to repay the amount mentioned in the notice being Rs. 1,12,53,263.24/- total outstanding amount as on 24/01/2022 in the aforesaid Loan Account Nos. within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken the Actual Physical Possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 9 of the said rules on 18/01/2024. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of RBL BANK LTD for an above-mentioned amount and interest thereon.		
Description of the Mortgaged / Immovable Properties		
Property Owned by Mr. Narayanaswamy Vishwanath Narayan & Mrs. Saraswathi Narayanaswamy Narayan Residential property bearing Flat No.601, 6th Floor, admeasuring carpet area about 640 sq. ft., Building No.07, Vardhaman Gardens' Tulip Co-operative Housing Society Limited, situated at Survey No.115, Hissa no. Hissa No. 2, 3/P, Survey No. 118, Hissa No. 1/P, 2/P, 3/P, 4/P, 5/P, 6, 7, 8/1, 8/2, Survey No.119, Hissa No. 3, 5, 6, Survey No. 120, Hissa No. 120, Hissa No.1, 2, 3, 4, 5/P, 6/P, 7, Survey No. 250, Opposite Colour Chem, Balikum, Thane (West), Account - 400608 Your attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets i.e. property mentioned hereinbefore by tendering the aforementioned outstanding dues together with all costs, charges and expenses incurred by our bank.		
Authorized Officer For RBL BANK LTD Mr. Abhay Nikam		
Place : Thane Date : 18/01/2024		

 Indian Bank BANK OF INDIA GROUP	Corporate Office: Wing '2-C', No.254-260, Avval Shanmugam Salai, Royapettah, Chennai – 600014 Branch Office: 73, 7th Floor, Mittal Chambers, Nariman Point, Mumbai – 400021, Maharashtra, India
E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.	
Notice is hereby given to the public in general and to the Borrower (s) / Guarantor (s) / Mortgagor (s), in particular, that the below described immovable properties mortgaged/charged to the Indian Bank ("IB" or "Lead Bank"), acting in its capacity as Lead Bank of the Consortium of Banks comprising of Central Bank of India, Canara Bank, State Bank of India, Punjab National Bank, Bank of India, Bank of Baroda, Asset Reconstruction Company of India Ltd and JM Financial Services Ltd (collectively referred as "Secured Creditors"), will be sold on "As is where is", "As is what is", "Whatever there is" and "Without recourse basis". The Sale is under SARFAESI through "Swiss Challenge Method", based on an existing offer in hand ("Anchor Bid") by way of online e-auction, for recovery of outstanding dues of the Secured Creditors, together with further interest, charges and costs etc. Parties interested to buy the properties may bid for any higher amount and the original offeror will have a right to match the same. And in case the original offeror fails to match the highest bid, the property will be sold to the highest bidder. BOB Capital Markets Ltd ("BOBCAPS") has been appointed as the Lender's Process Advisor.	
Name of the Borrower	M/s. Varun Industries Limited 13, Shankeshwar Darshan, A.G. Pawar Cross Lane, Bcyulla (E), Mumbai – 400027.
Name of the Guarantor/ Co-Borrowers/ Mortgagors	1.Mr. Kiran Mehta 2.Mr. Kailash S. Agarwal
Outstanding Debt of Secured Creditors: As per sec 13(2) notice dated 07.08.2013, the outstanding dues of the Secured Creditors as on 31.07.2013 is Rs. 1859,63,14,816.48 (Rupees One Thousand Eight Hundred Fifty-Nine Crore and Fifty-Three Lakh Fourteen Thousand Eight Hundred Sixteen and Paise Sixty-Two only) and thereafter the current outstanding of consortium is Rs.152,66,91,739.62 (Rupees One Thousand Five Hundred Twenty-Three Crore and Sixty-Six Lakh Ninety-One Thousand Seven Hundred Thirty-Nine and Paise Sixty-Two only) as on 30.06.2023, together with further interest thereon from the date of default at contractual/documentated rates and other incidental expenses, etc.	
Possession	IB has taken physical possession as per provisions of SARFAESI Act, 2002 on 09.10.2013.
Date of Inspection	January 22, 2024 to January 31, 2024 (working days only) between 11 am to 5 pm
Earnest Money Deposit (EMD)	Rs.6,70,00,000/- (Rupees Six Crore Seventy Lakh only)
Last Date for submission of Bid & EMD	February 07, 2024 by 05:00 p.m.
Reserve Price	Rs.67,00,00,000/- (Rupees Sixty Seven Crore only)
Bid Increment	Rs.10,00,000/- (Rupees Ten Lakh only) & in such multiples
Date & Time of E-Auction	February 08, 2024 at 11:00 a.m to 4 pm
Pending Litigations known to IB	Not Known
Encumbrances known to IB	Not Known
Description of the Secured Asset being auctioned:-All that piece and parcel of non-agricultural land bearing Survey No. 14 (part) of Village Wally, Vasai- Vajreshwari Road, Taluka Vasai, Vasai (East) 401208, District Phalgar, measuring 3.24 hectares i.e., to say 32,400 sq. mtrs. or thereabout with RCC framed main warehouse in ground & 1st floors of -13,306 sq. mtrs; 1st and 2nd mezzanine floors of -7,611 sq. mtrs; terrace floors of 627 sq. mtrs and loading/unloading platform of 730 sq. mtrs; AC sheet warehouse in ground & 1st floors of -2,370 sq. mtrs; 1st mezzanine floor of 725 sq. mtrs and loading/unloading platform of 173 sq. mtrs; Guest house in ground, 1st and 2nd floors of -479 sq. mtrs and a helipad on top of RCC framed main warehouse. Bounded as follows: North: Remaining part of Survey No.14; South: Vajreshwari Road; East: Partly by Vajreshwari Road and Partly by land bearing Survey No.13; West: Boundary of Village Gokheeware	
Details of Authorised Officer	Mrs. Kalpana Purohit – Chief Manager, E-mail: samlengemumbai@indianbank.co.in
For further details contact	 BOBCAPS BOB CAPITAL MARKETS LTD 1)Mr. Sagar Bhadra – AVP, Phone: +917666412395, Email: sagar.bhadra@bobcaps.in 2)Mr. Rishi Shah – AM, Phone: +918281987862, Email: rishi.shah@bobcaps.in
For detailed Terms & Conditions of the E-auction sale, Please refer to the link provided on Indian Bank's website: https://indianbank.in or BOBCAPS website https://www.bobcaps.in	
Sd/-	
M/s. Kalpana Purohit, Chief Manager	
Authorized Officer	
Indian Bank	
Place: Mumbai Date: January 20, 2024	

		HATSUN AGRO PRODUCT LIMITED CIN: L15499TN1986PLC012747					
Regd.office: No.41 (49), Janakiram Colony Main Road, Janakiram Colony, Arumbakkam, Chennai - 600 106. Tel: 044-43659999 Fax: 044-43659998 Email: secretarial@hap.in Website: www.hap.in							
UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & NINE MONTHS ENDED DECEMBER 31ST, 2023 (₹ in Lakhs except EPS)							
S.No.	Particulars	Quarter ended 31 st December, 2023 Unaudited	Quarter ended 30 th September, 2023 Unaudited	Quarter ended 31 st December, 2022 Unaudited	Nine Months ended 31 st December, 2023 Unaudited	Nine Months ended 31 st December, 2022 Unaudited	Year ended 31 st March 2023 Audited
1.	Total Income from operations	1,89,156.55	1,91,952.50	1,69,563.42	5,96,395.09	5,46,644.23	7,25,752.86
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary Items)	7,666.57	10,126.40	6,317.54	28,699.91	19,167.47	22,455.83
3.	Net Profit/(Loss) for the period before Tax (after Exceptional and/ or Extraordinary Items)	7,666.57	10,126.40	6,317.54	28,699.91	19,167.47	22,455.83
4.	Net Profit/(Loss) for the period after Tax (after Exceptional and/ or Extraordinary Items)	5,740.32	7,757.39	4,643.62	21,513.22	14,087.03	16,585.62
5.	Total Comprehensive Income for the period	5,728.72	7,840.38	4,643.62	21,549.50	14,087.03	16,445.17
6.	Paid-up Equity share capital (Face value of Re. 1/- per share)	2,227.87	2,227.87	2,156.02	2,227.87	2,156.02	2,227.87
7.	Reserves (excluding Revaluation Reserve as shown in the audited Balance Sheet of previous year	-	-	-	-	-	-
8.	Earnings per share (of Re.1/- each) (Not annualised):						
	a. Basic	2.58	3.48	2.12	9.66	6.42	7.54
	b. Diluted	2.58	3.48	2.12	9.66	6.42	7.54
Note: 1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the website of the Stock Exchange(s) (www.bseindia.com and www.nseindia.com) and the Listed Entity (www.hap.in) 2. The above unaudited financial results prepared in accordance with the recognition and measurement principles laid down in the Indian Accounting Standard 34 "Interim Financial Reporting" ("Ind AS 34"), prescribed under Section 133 of the Companies Act, 2013 have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on January 19, 2024.							
				For Hatsun Agro Product Limited Sd/- C Sathyan Managing Director			
Place: Chennai Date: 19 th January, 2024							

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018. AS AMENDED / (SEBI ICDR REGULATIONS)

The image shows the top section of a public announcement. On the left is a QR code with the text "(Please scan this QR Code to view the DRHP)" below it. In the center is a large, stylized logo of a curved arrow pointing upwards and to the right. Below the logo, the company name "BHARTI HEXACOM LIMITED" is written in large, bold, black capital letters. At the bottom of this section, there is a paragraph of text describing the company's incorporation and a red herring prospectus, followed by contact information for the registered office, corporate identity number, website, and contact person.

OUR PROMOTER: BHARTI AIRTEL LIMITED

INITIAL PUBLIC OFFERING OF UP TO 100,000,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF BHARTI HEXACOM LIMITED (THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [•] PER EQUITY SHARE ("OFFER PRICE") AGGREGATING UP TO ₹ [•] MILLION (THE "OFFER") COMPRISING AN OFFER FOR SALE OF UP TO 100,000,000 EQUITY SHARES AGGREGATING UP TO ₹ [•] MILLION BY TELECOMMUNICATIONS CONSULTANTS INDIA LIMITED ("SELLING SHAREHOLDER") (THE "OFFER FOR SALE").

THE OFFER PRICE IS [•] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMs, AND WILL BE ADVERTISED IN [•] EDITIONS OF THE ENGLISH NATIONAL DAILY NEWSPAPER [•], [•] EDITIONS OF THE HINDI NATIONAL DAILY NEWSPAPER [•] (HINDI ALSO BEING THE REGIONAL LANGUAGE OF NEW DELHI WHERE OUR REGISTERED OFFICE IS SITUATED), EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO STOCK EXCHANGES FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision to the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid / Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and also the terminals of the Syndicate Member(s) and by intimation to the Designated Intermediaries and the Sponsor Bank(s), as applicable.

This is an Offer in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR"), read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in terms of Regulation 6(2) of the SEBI ICDR Regulations, wherein at least 75% of the Offer shall be allocated to Qualified Institutional Buyers ("QIBs" and such portion, the "QIB Portion"), provided that our Company, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis (the "Anchor Investor Portion"), out of which one-third shall be reserved for domestic Mutual Funds only, subject to valid Bids being received from domestic Mutual Funds at or above the price at which Equity Shares are allocated to Anchor Investors ("Anchor Investor Allocation Portion"), in accordance with the SEBI ICDR Regulations. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Category (excluding the Anchor Investor Portion) ("Net QIB Portion"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Offer Price. If at least 75% of the Offer cannot be Allotted to QIBs, then the entire application money will be refunded forthwith. However, if the aggregate demand from Mutual Funds is less than 5% of the QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not more than 15% of the Offer shall be available for allocation to Non-Institutional Bidders ("NIBs") of which (a) one-third portion shall be reserved for applicants with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two-thirds portion shall be reserved for applicants with application size of more than ₹1,000,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders, subject to valid Bids being received at or above the Offer Price and not more than 10% of the Offer shall be available for allocation to Retail Individual Bidders ("RIBs") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All Bidders (except Anchor Investors) are mandatorily required to utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID (defined hereinafter) in case of UPI Bidders (defined hereinafter), as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Banks (as under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA Process. For further details, see "Offer Procedure" on page 428 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated January 19, 2024 with the SEBI on January 20, 2024. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of the Company at <https://www.bhartihexacom.in/docs/ipo/DRHP.pdf>, website of the SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com respectively and the websites of the Book Running Lead Managers ("BRLMs"), i.e. SBI Capital Markets Limited, Axis Capital Markets Limited, BOB Capital Markets Limited, ICICI Securities Limited and IIFL Securities Limited at www.sbicap.com, www.axiscapital.co.in, www.bobcaps.in, www.icicisecurities.com and www.iiflcap.com, respectively. Our Company hereby invites members of the public to give their comments on the DRHP filed with SEBI, with respect to disclosures made in the DRHP. The public is requested to send a copy of their comments to SEBI, the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned below on or before 5.00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to "Risk Factors" on page 34 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the Stock Exchanges.

For details of the share capital, capital structure of our Company, the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, please see the section titled "Capital Structure" beginning on page 85 of the DRHP. The liability of members of our Company is limited. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 208 of the DRHP.

BOOK RUNNING LEAD MANAGERS					REGISTRAR TO THE OFFER
 SBICAPS Complete Investment & Banking Solutions SBI Capital Markets Limited 151st Floor, A & B Wing Parinee Crescenzo, BKC, Bandra (East), Mumbai 400 051 Maharashtra, India Telephone: +91 22 4006 9807 E-mail: bhl ipo@sbiicaps.com Investor Grievance ID: investor. relations@sbiicaps.com Website: www.sbiicaps.com Contact person: Vaibhav Shah/ Sylvia Mendonca SEBI Registration No.: INM000003531	 AXIS CAPITAL Axis Capital Limited 1st Floor, Axis House, C-2, Wadia International Center, Pandurang Budhkar Marg Worli, Mumbai – 400 025 Maharashtra, India Telephone: +91 22 4325 2183 E-mail: bharthhexacom.ipo@axiscap.in Investor Grievance ID: com- plaints@axiscap.in Website: www.axiscapital.co.in Contact person: Pratik Pednekar SEBI Registration No.: INM000012029	 BOBCAPS TRUST INNOVATION EXCELLENCE BOB Capital Markets Limited 1704, B Wing, 17th Floor, Parinee Crescenzo, Plot No. C – 38/39, G Block, Bandra Kurla Complex Bandra (East), Mumbai 400 051 Maharashtra, India Telephone: +91 22 6138 9353 E-mail: bhl.ipo@bobcaps.in Investor Grievance ID: investor- grievance@bobcaps.in Website: www.bobcaps.in Contact person: Nivedika Chavan SEBI Registration No.: INM000009926	 ICICI Securities ICICI Securities Limited 4th Floor, ICICI Venture House, Appasaheb Marathe Marg, Prabhadevi Mumbai – 400025 Maharashtra, India Telephone: +91 22 6807 7100 E-mail: bharthhexacomipo@icicisecur- ities.com Investor Grievance ID: customercare@ icicisecurities.com Website: www.icicisecurities.com Contact person: Gaurav Mittal/ Ashik Joisar SEBI Registration No.: INM000011179	 IIFL SECURITIES IIFL Securities Limited 24th Floor, One Lodha Place Senapati Bapat Marg, Lower Parel (West), Mumbai 400 013, Maharashtra, India Telephone: +91 22 4646 4728 E-mail: bharthhexacom.ipo@iiflcap.com Investor Grievance ID: ig.ib@iiflcap. com Website: www.iiflcap.com Contact Person: Yogesh Malpani / Pawan Kumar Jain SEBI Registration No.: INM000010940	 KFINTECH EXPERIENCE TRANSFORMATION Kfin Technologies Limited Selenium, Tower B, Plot No. 31 and 32, Financial District, Nanakramguda, Serilingampally Hyderabad 500 032 Telangana, India Telephone: +91 40 6716 2222/ 18003094001 E-mail: bhl.ipo@kfintech.com Investor Grievance ID: einward.ris@ kfintech.com Website: www.kfintech.com Contact person: M. Murali Krishna SEBI Registration No.: INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **BHARTI HEXACOM LIMITED**
On behalf of the Board of Directors
Sd/
Richa Gupta Rohatgi
Company Secretary and Compliance Officer

Place: New Delhi
Date: January 20, 2024

BHARTI HEXACOM LIMITED is proposing, subject to, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the DRHP dated January 19, 2024 with SEBI on January 20, 2024. The DRHP shall be available on the website of the Company at <https://www.bhartihexacom.in/docs/ipo/DRHP.pdf>, website of the SEBI at www.sebi.gov.in, as well as on the websites of the BRLMs, i.e. SBI Capital Markets Limited, Axis Capital Limited, BOB Capital Markets Limited, IICI Securities Limited and IIFL Securities Limited at www.sbicap.com, www.axiscapital.co.in, www.bobcap.in, www.icicisecurities.com and www.iiflcap.com, respectively and the websites of National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com, respectively. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see **"Risk Factors"** of the DRHP, when available. Potential investors should not rely on the DRHP for making any investment decision. Specifiattention of the investors is invited to **"Risk Factors"** beginning on page 34 of the DRHP.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the **"U.S. Securities Act"**), and may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold only (i) to persons in the United States that are "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) in transactions exempt from or not subject to the registration requirements of the U.S. Securities Act in reliance on Rule 144A, and (ii) outside the United States in "offshore transactions" (as defined in Regulation S) in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.